## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Gorplex(BDA), Indiranagar, Bangalore - 560 038

Dated: 31-7-87

APPLICATION NO 1308 /86(T)

W.P. NO

9315/84

Applicant

Shri Puttarangaswamy

.V/s The Sacy, M/o Railways & 2 Ors

To

- 1. Shri Puttarangaswamy
  D.No. 334 E
  M.G. Colony
  Railway Quarters
  Bangalore 560 023
- 2. Shri S.A. Khuddus
  Advocate
  283, Railway Parallel Road
  10th Cross, 12th Block
  Kumara Park (West)
  Bangalore 560 020

- 3. The Secretary
  Ministry of Railways
  Rail Bhavan, New Delhi 110 001
- 4. The Divsienal Personnel Officer
  Divisional Office
  Personnel Branch
  Southern Railways
  Bangalore
- 5. Shri Syed Mahaboobulla
  Substitute Hamal
  Office of the Station Superintendent
  Bangalore Railway Station
  Bangalore 560 023

Subject: SENDING COPIES OF CRDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAX/

application on 24-7-87

Encl : as above

6. Shri M. Sreerangeish
Railway Advecate
3, S.P. Buildings, 10th Cross
Cubbenpet Main Road
Bangalers - 560 002

DEPUTY REGISTRAR
SEXTENSIA
(JUDICIAL)

AND COPIE Show the Applicant

25 Jan

### CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 24TH DAY OF JULY, 1987

Present: Hon'ble Shri P. Srinivasan, Member (A) and Hon'ble Shri Ch. Ramakrishna Rao, Member (J)

#### APPLICATION NO.1308/86

Shri Puttarangaswamy, S/o Bheemi Mathigowda, aged 23 years, D.No.334 E, M.G. Colony, Railway Quarters, Bangalore-23.

Applicant.

(Shri Khuddus, Advocate)

v .

- The Union of India by its Ministry of Railways, New Delhi.
- The Divisional Personal Officer, Divisional Office Personal Branch, Bangalore.
- Syed Mahaboobulla, Office of the Divisional Railways Manager, Personal Branch, Bangalore.

Respondents.

(Shri M. Sreerangaiah, Advocate)

This application having come up for hearing to-day, Hon'ble Member Shri P. Srinivasan, made the following:

#### ORDER

This is a transferred application received from the High Court of Karnataka.

2. In addition to the original Writ Petition filed before the High Court the applicant filed an amendment

petition before this Tribunal on 10.3.87, in the form of aninterlocutory application (IA). The interlocutory application alongwith the original application has come up before us for hearing.

We allow the amendment sought for by the applicant.

- 3. There are in all four prayers in the original application and in the amendment referred to above.

  They are:
  - 1. that the applicant's name may be included in the seniority list of substitute Khalasis (Annexure-C, at page 15 of the original application) between serial numbers 50 & 51.
  - direct the respondents to absorb the applicant against an available vacancy before the 3rd respondent.

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- 3. direct the respondent to take the applicant back in service.
- 4. quash order dated 20.1.83 (Annexure-B to the amendment application) by which the applicant was stopped from service w.e.f. 21.1.1983 and to direct the respondent to reinstate the applicant in service from that date itself.

Shri S.A. Khuddus learned counsel for the applicant and Shri M. Sreerangaiah, learned counsel for respondents 1 & 2 have been heard.

- The applicant was engaged as casual labour 4. from 20.12.80. He was stopped from work on 2.6.82 and was again appointed as substitute Khalasi w.e.f. 3.6.82 by order dated 24.8.82 (Annexure-A to Original Application). Thereafter his services were terminated on 20.5.83. He was given temporary status by order dated 25.10.83 w.e.f. 20.4.81. Sri Khudus complains that since the applicant had worked from 20.12.80 as a temporary substitute Khalasi his services should not have been terminated on 21.1.83 without assigning any reason. His contention is that the services of the applicant were terminated only to accommodate respon-Notices issued to respondents 3 at the address given by the applicant have not been served and so the matter has been heard in his absence.
- 4. Sri M. Sreerangaiah, learned counsel for the respondents, asserts that the applicant having been appointed only as a substitute Khalasi, his services could be dispensed with by the respondents at any time and that the respondents were not obliged to give any reasons for doing so. Therefore, the order dated 20.1.83 stopping the applicant from service was a perfectly valid one. He, further, clarified that the applicant has again been engaged from 1.5.85 as substitute Khalasi and is now in service. This, according to Sri Sreerangaiah, substantially remedies the grievance of the applicant.

- After hearing counsel on both sides we agree that the grievance of the applicant has been substantially remedied by his being engaged from 1.5.85. We, therefore, do not see any reason to grant the prayers agitated in this application. However, the point still remains that the applicant had worked in a temporary or casual capacity from 20.12.80 to 20.1.83. This period of service should be taken into account by the respondent for considering the case of the applicant for regularisation and with that any cather remaining grievance he may have would also disappear.
- 6. We, therefore, direct respondents 1 & 2 to take into account the service rendered by the applicant from 20.12.80 to 21.1.83 for purposes of regularising his services and accord him seniority. The application is disposed of subject to this direction. Parties to bear their own costs.

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Member (J)

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Member (A)

bsg/Mrv.

PUTY REGISTRAR
DIMENTENATIVE TRIBURAL 31 BANGALORE

# GOVERNMENT OF INDIA (BHARAT SARKAR) MINISTRY OF TRANSPORT (RARMAHAMMANTRAKXXX) DEPARTMENT OF RAILWAYS (RAILWAYS BEARD) (RAILWAY BOARD)

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	Railway for	further nece	essary action	
The ne	xt date of hearing	is	••••	
DA/As above.			Desk Offi	i <del>cer</del> , Establishment ailway Board